

necessary . We now have notified on 30th January regarding setting up of Special Courts. You may be happy to learn that most of the States have agreed to set up special courts for atrocities against the Scheduled castes and the Scheduled Tribes.

Also, in a border sense of our concern for this section, we are giving statutory status to the Scheduled Castes and Scheduled Tribes Commission. About that also a decision is coming.

Rest assured, in the general context, while this is being done, on the specific issue, the firmest action will be taken. This is the assurance solemnly I give on the floor of the House that not only in Fatehpur but anywhere in the country, wherever it be, we will do it.

MR. SPEAKER: Mr. Shankaranand.
(*Interruptions*)

MR. SPEAKER: I have called Mr. Shankaranand because Prime Minister has promised to hear him.

(*Interruptions*)

MR. SPEAKER: Will you please keep quiet? (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): After the Hon Prime Minister's intervention the issue should have been closed.

MR. SPEAKER: I am giving a chance as the Hon. Prime Minister has spoken.

SHRI MADAN LAL KHURANA : It would be better if he speaks on Bofors.

MR. SPEAKER: I am giving a chance because he gave his consent.

[*English*]

SHRIB. SHANKARANAND: Yesterday, Mr. Rawat, who has given shelter to the wife of the Harijan, who was burnt, met me. She told me that she has not been given protection and she is also being threatened. Is the Prime Minister aware of these facts that these people are running from pillar to post for getting protection and the accused are left free even to this moment terrorising the Harijans in that area?

Will the Prime Minister promise that he will give confidence to the people by visiting those places?

SHRI VISHWANATH PRATAP SINGH: I Have already decided to go there tomorrow.

13.31 hrs.

PAPERS LAID ON THE TABLE

[*Translation*]

Annual Report and Review on the working of the Gujarat Agro Industries Corporation Ltd., Ahmedabad for 1986-87 and a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): On behalf of the Deputy Prime Minister and Minister of Agriculture I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1986-87.

- (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT—846/90]

[English]

Border Security Force (Assistant Commandants) Recruitment (Amendment) Rules, 1989

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table a copy of the Border Security Force (Assistant Commandants) Recruitment (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 35 in Gazette of India dated the 20th January, 1990 under sub-section (93) of section 41 of the Border Security Force Act, 1968. [Placed in Library. See No. LT—847/90]

[Translation]

Report of CAG of India—Union Government—Commercial Pawan Hans Ltd.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): On behalf of the Minister of Energy and Minister of Civil Aviation, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1989)—Commercial—Pawan Hans Limited under article 151(1) of the Constitution. [Placed in Library. See No. LT—848/90]

Notification under Extradition Act, 1962 and a statement showing reasons for delay in laying these papers Statement correcting reply given on 25.11.1987 to USQ No. 2885 re: Passport Offices

[English]

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): Sir, on behalf of Shri I.K. Gujral I beg to lay on the Table—

- (1) A copy of the Notification No. G.S.R. 721 (E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1989 containing Order directing that the provisions of the Extradition Act, 1962, other than Chapter III, shall apply to Netherlands with effect from 31st July, 1989 under section 35 of the said act.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—849/90]
- (3) A statement (Hindi and English versions) (i) correcting the reply given on the 25th November, 1987 to Unstarred Question No. 2885 by Shri Sayed Shahabuddin regarding Passport Offices and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—850/90]

13.32 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Notifications under Major Port Trusts Act, 1963; Annual Reports and Reviews on the working of Mormugao Dock Labour Board, Calcutta Dock Labour Board for 1988-89 etc.

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963—
- (i) G.S.R. 68 (E) published in Gazette of India dated the 8th February, 1990 approving the Bombay Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1990.
- (ii) G.S.R. 82 (E) published in Gazette of India dated the 19th February, 1990 approving the Bombay Port Trust Employees' (Classification, Control and Appeal) Amendment Regulations, 1990. [Placed in Library, See No. LT—851-90]
- (2) A copy each of the following papers (Hindi and English versions) under section 5 E of the Dock Workers (Regulation of Employment) Act, 1948:—
- (a) (i) Annual Report of the Mormugao Dock Labour Board for the year 1988-89 along with Audited Accounts.
- (ii) Review by the Government on the Working of the Mormugao Dock Labour Board for the year 1988-89. [Placed in Library. See No. LT—852/90]
- (b) (i) Annual Administration Report of the Calcutta Dock Labour Board for the year 1988-89 along with Audited Accounts.
- (ii) Review by the Government on the working of the Calcutta Dock Labour Board for the year 1988-89. [Placed in Library. See No. LT—853/90]
- (c) (i) Annual Report of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1988-89 along with Audited Accounts.
- (ii) Review by the Government on the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1988-89. [Placed in Library. See No. LT—854/90]
- (d) (i) Annual Report of the Cochin Dock Labour Board Cochin, for the year 1988-89 along with Audited Accounts.
- (ii) Review by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1988-89. [Placed in Library. See No. LT 855/90]
- (3) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See no. LT 852/90 to 855/90]
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See no. LT 856/90]
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the

- Jawaharlal Nehru Port Trust for the year 1988-89. [Placed in Library. See No. LT 859/90]
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1988-89. (12) A copy of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See no. LT 857/90] (a) (i) Annual Accounts of the Bombay Port Trust, Bombay, for the year 1988-89 together with Audit Report thereon.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1988-89. (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1988-89. [Placed in Library. See No. LT— 860/90] (b) (i) Annual Accounts of the Madras Port Trust for the year 1988-89 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1988-89. (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1988-89. [Placed in Library. See No. LT— 861/90] (c) (i) Annual Accounts of the Paradip Port Trust for the year 1988-89 together with Audit Report thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT 852/90] (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1988-89. [Placed in Library. See No. LT— 862/90]
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1988-89. (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1988-89. (d) (i) Annual Accounts of the New Mangalore Port Trust for the year 1988-89 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1988-89. [Placed in Library. See no. LT— 863/90]

- (e) (i) Annual Accounts of the Cochin Port Trust for the year 1988-89 together with Audit Report thereon. (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library. See No. LT—867/90]
- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1988-89. [Placed in Library. See No. LT—864/90] (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1988-89.
- (f) (i) Annual Accounts of the Kandla Port Trust for the year 1988-89 together with Audit Report thereon. (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1988-89.
- (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1988-89. [Placed in Library. See No. LT—865/90] (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above. [Placed in Library. See No. LT—868/90]
- (g) (i) Annual Accounts of the Calcutta Port Trust for the year 1988-89 together with Audit Report thereon. (18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1988-89.
- (ii) Review by the Government on the Audited Accounts of the Calcutta port Trust for the year 1988-89. [Placed in Library. See No. LT—866/90] (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1988-89.
- (13) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library. See No. LT—860/90 to 866/90] (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above. [Placed in Library. See No. LT—869/90]
- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1988-89. (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Working of the Kandla Port Trust for the year 1988-89. (ii) A copy of the Review (Hindi

and English versions) by the Government on the working of the Madras Port Trust for the year 1988-89.

- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above. [Placed in Library. See No. LT—870/90]
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1988-89.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above. [Placed in Library. See No. LT—871/90]
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1988-89.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Visakhapatnam Port Trust for the year 1988-89.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above. [Placed in Library. See no. LT—872/90]

[*Translation*]

Indian Telegraph (Amendment) Rules, 1990 and a statement correcting reply given on 29th March to USQ No. 262 re; Increase in subscription rates of telephones

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): I beg to lay on the Table:—

- (1) A copy of the Indian Telegraph (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 413 (E) in Gazette of India dated the 29th March, 1990 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—873/90]
- (2) A statement (Hindi and English versions) (i) correcting the reply given on the 29th March, 1990 to Starred Question No. 262 by Shri Gulab Chand Kataria regarding increase in subscription rates of telephones and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—874/90]

Statement giving reasons for not laying Annual Report and Audited Accounts of National Dairy Development Board for 1988-89 within stipulated time

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

- (1) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Dairy Development Board, Anand, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in

Library. See No. LT—875/90]

[English]

Reports of CAG of India for year ending 31st March 1989 Union Government (Delhi Administration), Union Government (Other Autonomous Bodies), Union Government—Civil, and Union Government Appropriation Accounts and Finance Accounts for 1988-89

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, on behalf of Shri Anil Shastri, I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution—
 - (i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 3 of 1990)—Union Government (Delhi Administration). [Placed in Library. See No. LT—876/90]
 - (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 8 of 1990)—Union Government (Other Autonomous Bodies). [Placed in Library. See No. 877/90]
 - (iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 13 of 1990)— Union Government—Civil. [Placed in Library. See No. LT—878/90]
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1988-89 (Hindi and English versions) [Placed in Library. See No. LT—879/90]

- (3) A copy of the Union Government Finance Accounts for the year 1988-89 (Hindi and English versions) [Placed in Library. See No. LT—880/90]

13.33 hrs.

ELECTION TO COMMITTEE

Committee on Welfare of Scheduled Castes and Scheduled Tribes

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Dhan resigned from the Committee."

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Dhan resigned from the Committee."

The motion was adopted.